

**Statement-II**

(Amount in Rupees)

S.No.	Name of the State	Year			
		1995-96		1996-97	
		Amount released	No. of Madarsas	Amount released	No. of Madarsas
1.	Uttar Pradesh	Rs. 34,88,000/-	120	Rs. 9,42,400/-	31
2.	Madhya Pradesh	Rs. 11,09,600/-	39	-	-
3.	Haryana	Rs. 1,32,000/-	5	-	-
4.	Karnataka	Rs. 2,73,600/-	9	-	-
5.	Kerala	Rs. 12,76,800/-	42	-	-
6.	Tripura	Rs. 7,29,600/-	24	-	-
7.	West Bengal	Rs. 24,32,000/-	80	-	-
8.	Assam	Rs. 19,45,600/-	64	-	-
9.	Tamil Nadu	Rs. 30,400/-	1	-	-
10.	Sikkim	Rs. 30,400/-	1	-	-
11.	Rajasthan	Rs. 4,07,000/-	For establishment of book banks.	-	-
12.	Delhi	Rs. 1,52,000/-	5	-	-
13.	Andhra Pradesh	-	-	Rs. 10,94,400/-	36
14.	Bihar	-	-	Rs. 9,42,400/-	31
15.	Chandigarh	-	-	Rs. 30,400/-	1
Total :		Rs. 1,20,07,000/-	390	Rs. 30,09,600/-	99

*[Translation]***Adulteration of Food Items**

3491. SHRI JAYSINH CHAUHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the cases of adulteration of food items, particularly in edible oil in the markets have been brought to the notice of the Government;

(b) if so, the details thereof;

(c) whether the Government have tested such adulterated poisonous food items and soft drinks sold in markets;

(d) if so, the action taken against those involved in it;

(e) if not, the reasons therefor; and

(f) the steps taken or proposed to be taken by the Government to prevent the said adulteration of food items?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c) Out of eight (8) samples of edible oils collected by the Field Staff of the Ministry of Food and Civil Supplies, Consumer Affairs and Public

Distribution from the cities of Ahmedabad and Chennai (Madras) during 1996, three (3) samples were found to be not conforming to the standards. However, no poisonous matter has been reported to be present in the aforesaid samples of edible oils. No case of presence of poisonous matter in samples of soft drinks has also been reported to this Ministry.

(d) and (e) The concerned State Governments of Gujarat and Tamil Nadu have been advised to take appropriate action in the matter as per law.

(f) Standards of commonly used food articles including edible oils and soft drinks have been prescribed under the provisions of the Prevention of Food Adulteration Act, 1954 and rules made thereunder. The Food (Health) Authorities of States/U.Ts enforcing the provisions of the P.F.A. Act, 1954, are periodically advised to keep a strict vigil on the quality of food items sold in markets.

**CGWB for Water Wells**

3492. SHRIMATI KAMAL RANI : Will the Minister of WATER RESOURCES be pleased to state :

(a) the places where digging work for water well has been undertaken by Central Ground Water Board in 1996-97;

(b) the places selected for drilling of bore holes in Uttar Pradesh particularly in Ghatampur in the year 1997-98;

(c) the criterion fixed for selecting the drilling of base holes by Central Ground Water Board; and

(d) the time by which the bore holes work is likely to be started?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) District-wise number of places where Central Ground Water Board has drilled wells in 1996-97 upto 31.12.1996 is given in attached Statement.

(b) In 1997-98, wells are planned to be drilled at 57 places in Uttar Pradesh in the districts of Uttar Kashi, Bijnaur, Pauri, Nainital, Rampur, Bareilly, Moradabad, Badaun, Muzaffarnagar, Ghaziabad, Bullandshahr, Fatehpur, Etawah, Allahabad, Bhadohi, Varanasi, Mirzapur, Sonbhadra and Banda. No boreholes are proposed to be drilled in Ghatampur area of Kanpur Dehat in 1997-98. In previous years boreholes were drilled in the district of Kanpur Dehat by Central Ground Water Board.

(c) The criteria for selection of sites for drilling of boreholes by Central Ground Water Board includes the need for ascertaining the availability of ground water including its quantity and quality.

(d) The drilling of boreholes is a continuous process and is undertaken by Central Ground Water Board under its normal programme of work on annual basis in different parts of the country. The Programme of drilling in 1997-98 will commence in April, 1997.

#### Statement

*District-wise Number of wells constructed by Central Ground Water Board upto December, 1996.*

State	No. of Wells Drilled
1	2
<b>ANDHRA PRADESH</b>	
1. Chittoor	16
2. Cuddapah	9
3. Guntur	1
4. Khammam	2
5. Nalgonda	27
6. Prakasam	5
7. Ranga Reddi	22
	<u>82</u>
<b>ARUNACHAL PRADESH</b>	
1. Lohit	2

1	2
<b>ASSAM</b>	
1. Jorhat	3
2. Kamrup	1
3. Sonitpur	6
	<u>10</u>
<b>BIHAR</b>	
1. Chhapra	3
2. Deoghar	3
3. Godda	4
4. Jamui	2
5. Madhubani	2
	<u>14</u>
<b>GUJARAT</b>	
1. Ahmedabad	5
2. Banaskantha	6
3. Mehsana	14
4. Rajkot	9
5. Surat	1
6. S. Nagar	4
7. Valsad	8
	<u>47</u>
<b>HARYANA</b>	
1. Faridabad	8
<b>HIMACHAL PRADESH</b>	
1. Kangra	1
<b>JAMMU AND KASHMIR</b>	
1. Jammu	5
2. Udampur	1
	<u>6</u>
<b>KARNATAKA</b>	
1. Bijapur	4
2. Belgaum	1
3. Bidar	5
4. Dharwad	1
5. Gulbarga	7
6. Kolar	8
7. Hassan	4
	<u>30</u>
<b>KERALA</b>	
1. Alleppy	10

1	2
2. Calicut	6
3. Kozhikode	2
	<u>18</u>
<b>MADHYA PRADESH</b>	
1. Baster	6
2. Durg	12
3. Jabalpur	6
4. Khandwa	3
5. Raipur	10
6. Sarguja	6
7. Sidhi	3
8. Shahdol	3
9. Ujjain	3
	<u>52</u>
<b>MAHARASHTRA</b>	
1. Amravati	23
2. Nanded	24
3. Rajgarh	4
	<u>51</u>
<b>MEGHALAYA</b>	
1. E.K. Hill	6
<b>ORISSA</b>	
1. Bhadrak	5
2. Bolangir	5
3. Deogarh	2
4. Kalahandi	8
5. Sambalpur	7
	<u>27</u>
<b>PUNJAB</b>	
1. Faridkot	2
2. Fatehgarh	1
3. Hoshiarpur	1
4. Patiala	4
	<u>8</u>
<b>Rajasthan</b>	
1. Barmer	4
2. Bharatpur	5
3. Chittoorgarh	2
4. Churu	5
5. Jaipur	5
6. Jodhpur	1

1	2
7. Jhun-Jhunu	1
8. Sawai Madhopur	3
	<u>26</u>
<b>UTTAR PRADESH</b>	
1. Allahabad	2
2. Agra	1
3. Buland Shahar	1
4. Mahrajganj	1
5. Mau	1
6. Mirzapur	7
7. Nainital	2
	<u>15</u>
<b>TAMIL NADU</b>	
1. Dindigul	7
2. Madurai	6
3. P.M.R.	2
4. Ramnad	1
5. N.A.A.	2
6. T.V.M.S.	5
7. S. Arcot	2
	<u>25</u>
<b>WEST BENGAL</b>	
1. Birbhum	3
<b>UNION TERRITORY</b>	
1. Delhi	14
2. Pondicherry	6
	<u>20</u>

[English]

**Meeting of Executive Board of KVS**

3493. SHRI RADHA MOHAN SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a decision has been taken in the meeting of Executive Board of Kendriya Vidyalaya Sangathan held on 27th January, 1997 to enhance the promotion quota; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):  
(a) and (b) The Board of Governors of Kendriya